

GOVERNMENT OF INDIA  
MINISTRY OF PLANNING

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 298**  
TO BE ANSWERED ON 05.02.2024

**NAMING OF CENTRALLY SPONSORED SCHEMES (CSSs)**

298 SHRI SANDEEP KUMAR PATHAK:

Will the Minister of PLANNING be pleased to state:

- (a) all the Centrally Sponsored Schemes (CSSs) which bear the name “Pradhan Mantri” and which require mandatory contribution from the State Governments, like Pradhanmantri Fasal Bima Yojana (which requires 50 per cent contribution) or Prime Minister Jan Arogya Yojana (Ayushman Bharat) which requires 40 per cent contribution) etc.;
- (b) rule or act that makes it mandatory for the State not to change or tweak the name of the CSS; and
- (c) as per which act or rule, Government can stop the designated fund to the State Government of CSS in case the name of the scheme has been changed by the State Government?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(RAO INDERJIT SINGH)

- (a) As per Interim Budget 2024-25 presented in the Parliament on February 1, 2024 (statement 4A of Expenditure Profile), the Centrally Sponsored Schemes which bear the name “Pradhan Mantri” or “Prime Minister” are (i) Pradhan Mantri Awas Yojna; (ii) Pradhan Mantri Gram Sadak Yojna; (iii) Pradhan Mantri Poshan Shakti Nirman (PM Poshan) (iv) Pradhan Mantri Krishi Sinchai Yojna; (v) Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana; (vi) PM Schools for Rising India; (vii) Pradhan Mantri Ayushman Bharat Health Infrastructure Mission; (viii) Pradhan Mantri Uchchar Shiksha Abhiyan; (ix) PM-eBus Sewa Scheme; and (x) Prime Minister Formalisation of Micro Food Processing Enterprises Scheme. Pradhan Mantri Fasal Bima Yojana referred in the question is a Central Sector Scheme.

(b) and (c): The modus operandi of each Centrally Sponsored Scheme including its nomenclature, funding pattern, utilisation, etc., depends upon its guidelines which are formulated by the concerned Ministries/ Departments. These receive Parliamentary approval through budget provision and the process of appropriation. Therefore, releases of funds for such schemes and their utilisation must necessarily be strictly in accordance with the Parliamentary authorisation. It is expected that different stakeholders including States/ Union Territories comply with those guidelines from time to time.

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